## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.349/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for

> Adoption of Transmission Charges with respect to the Transmission System being established by Khavda V-B1B2 Power Transmission Limited (a 100% wholly owned subsidiary of

Power Grid Corporation of India Limited).

Petitioner : Khavda V-B1B2 Power Transmission Limited (KVB1B2PTL)

: Central Transmission Utility of India Limited (CTUIL) & Ors. Respondents

## Petition No.350/TL/2025

: Petition under Section 14 & 15 of the Electricity Act, 2003 read Subject

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda V-B1B2 Power Transmission

Limited.

Petitioner : Khavda V-B1B2 Power Transmission Limited

: Central Transmission Utility of India Limited and Ors. Respondents

Date of Hearing: 30.4.2025

Coram Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Rohit Jain, KVB1B2PTL

> Shri Shashank Singh, RECPDCL Shri Ranjeet S. Rajput, CTUIL

## Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish an inter-State transmission system for "Augmentation of transformation capacity at KPS1 (GIS) and KPS (GIS) (Phase-V Part B1 and Part B2 Scheme)" ('the Project') discovered through the competitive bidding process and for the adoption of the transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process. He further submitted that there had been a delay of 10 days in the filing of the present Petition(s), which occurred due to the non-reflection of the Petition filing fees of the e-filing portal, and the Commission may kindly condone the same.

2. After hearing the representative of the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.
- (c) CTUIL to file the following information, on an affidavit, within two weeks.
  - Inter-connecting Upstream and Downstream Transmission System in the following table:

SI. No.	Particulars	Details of the transmission system	STU/ ISTS	Impleme nting Agency	Implementa tion mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission System					
2	Downstream transmission system					

(ii) The details of connectivity/ GNA granted and/ or applications received at KPS1 (GIS) and KPS2 (GIS) for which instant augmentation has been planned as per the following table, with relevant documents:

S.	Applicant	Type of applicant	Type of	Quantum of	Start date of
No.	name	(generator/ bulk	applicant	connectivity/	connectivity/
		consumer/	(generator/ bulk	GNA/GNARE	GNA/GNARE
		distribution	consumer/	granted/	
		licensee, etc.)	distribution	applied for (in	
			licensee, etc.)	MW)	
1.					

3. The Petitions will be listed for further hearing on 29.5.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)